

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.6 - IA/689(AHM)2024 in IA/814(AHM)2022  
in  
**CP(IB) 568 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India  
V/s  
Champion Agro Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on: 30/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.  
For the Respondent :

**ORDER**

**IA/689(AHM)2024 in IA/814(AHM)2022**

This is an application filed by the applicant to substitute the name of Mr. Vinodkumar Surendralal Shah IRP of M/ s. Champion Agro Limited with the name of present Applicant i.e., Mr. Sushil Vishwakant Tewary Liquidator of M/s. Champion Agro Limited in I.A. No. 814 of 2022 in C. P. (1.8.) No 568 of 2019.

Heard Ld. Counsel for the applicant. We direct the liquidator to to carry out necessary amendment in the cause title LA. No. 814 of 2022 in C.P. (I.B.) No. 568 of 2019;

In view of the same, IA 689 of 2024 is allowed and disposed-off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**